

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 361 OF 2018 &
IA No. 1145 of 2019

Dated : 1st August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Delhi Bar Association

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. B. P. Agarwal

Counsel for the Respondent(s) : Mr. Divyanshu Rai
Ms. Smriti Shah for R-1

ORDER

IA No. 1145 of 2019

(Application for condonation of delay in filing reply)

For the reasons set out in the application, delay of 74 days in filing the reply is condoned.

Application is disposed of.

Rejoinder to reply of Respondent No.2, if any, shall be filed within two weeks' time i.e. on or before 14.08.2019 with advance copy to the other side.

List the matter on **12.09.2019**.

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/js